

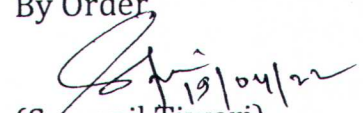
F. No. 01/CESTAT/Misc/2018-CR
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R. K. Puram, New Delhi-110066

Date: 19.04.2022

CIRCULAR

By Public Notice No. 03/2019 dated 18.02.2019 the need to send adjournment notice by post to the appellant/respondent, unless specifically directed by the Hon'ble Bench, was dispensed with. But, it has been noticed that certain registries are following the old practice incurring huge expense on postal charges. The purpose and meaning of uploading Daily Orders on the website is also defeated by issuing adjournment notice. Hence, all concerned are requested to adhere to the instructions contained in the above Public Notice. Further, it is also advised that unless for urgency, all heavy parcels may be sent by registered post only, not availing BNPL.

By Order,


(Swapnil Tiwari)
Assistant Registrar

Copy to:

1. SPS to Hon'ble President, CESTAT, New Delhi.
2. PA to Registrar, CESTAT, New Delhi.
3. Dy. Registrars/Assistant Registrar, CESTAT, New Delhi and all Regional Benches.